49

S.No. & Name of Assembly Constituency				No. of polling stations affected.
64—Pandery .			•-	31
69—Udalguri (ST)	•	•	•	20
124—Margherita		•	٠.	20
70-Mazbat .	,	100	:.	20
117-Lohowal .				.8.
•42-Patacharkuchi	(Ur	contes	teď)	ALL
71—Dhekiajuli				ALL
72—Barchalla				ALL
75-Sootea .				ALL.
476—Biswanath	•			ALL
77—Behali .	÷		(i.e.	ALL
78—Gohpur .		•	•	ALL
99—Majuli .				ALL
118—Dhuliajan		•		ALL
119-Tingkhong				ALL
120Naharkatia				AI.L

*For Parliamentary only.

Retention price of fertilizer

1333. SHRI SATCHIDANANDA: Will Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that the retention price of fertilizer is announced every year by Government;
- (b) whether announcement of the retention prices is overdue this year; and
- (c) if so, what 'steps are being taken by Government to announce the policy on the retention price of fertilizer?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) No, Sir. The retention prices are fixed for a three-year period. During this period, periodical revisions are made in the retention prices in the event of significant changes in costs of inputs, etc.

(b) and (c) Government have already announced the retention prices for the

pricing period commencing on 1-4-1982 and ending on 31-3-1985.

to Questions

Directives to Companies to allow voting rights to associated members

1334. SHRI GULAM MOHIUDDIN SHAWL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Un-starred Question 1676 given in the Rajya Sabha on the 15th March, 1982 and state:

- (a) whether necessary directions have been issued to all the companies registered under section 25 of the Companies Act, 1956 to amend their Articles of Association to allow voting rights to their associate members and if so, when; and
- (b) whether Government propose to revoke the licences granted to companies which do not comply with the directions?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) The concerned companies mentioned in the list enclosed with answer to unstarred Question No. 1676 given in the Rajya Sabha on 15th March, 1982 were advised by the Regional Director concerned, betwen March and July, 1982 to amend their Articles of Association to allow voting rights to their As* sociate Members.

(b) While in four cases, the concerned companies have amended/agreed to amend their Articles of Association, in one case the matter regarding amendment of Articles of Association including the voting rights is subjudice in the Delhi High Court. In other cases, the companies are in correspondence with the Regional Directors. In view of this position the question of revocation of licences of the latter-mentioned companies does not arise, at this stage.

Election in Assam

1335. SHRI AJTT KUMAR SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the process of election to the Assam Legislative Assambly and the